Qureshi, Shri Shafi Radhabai, Shrimati B. Rajasekharan, Shri Ram Kishan, Shri Ram Subhag Singh Dr. Ram Dhan, Shri Ram Sewak, Shri Ram Swarup, Shri Ramshekhar Prasad Singh, Shri Rana, Shri M. B. Randhir Singh, Shri Rane, Shri Rase, Shri K Narayana Rao, Dr. V. K. R. V. Reddi, Shri G S. Reddy Shri Ganga Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Shri S. K. Saleem, Shri M. Y.

Salve, Shri N. K. Sambandhan Shri S. K. Sarma, Shri A. T. Singh, Narain. Satva Shri Sayyad Ali, Shri Sen, Shri Deven Sen, Shri P. G. Sethi, Shri P. C. Shah Shri Shantilal Shankaranand, Shri Sharma Shri D. C. Shashi Ranjan, Shri Shastri Shri B. N. Shastri Shri Ramanand Sheo Narain, Shri Kamanand Sheo Narain, Shri Sheth, Shri T. M. Shinde, Shri Annasahib Shiy Chandrika Prasad, Shri Shukla, Shri S. N. Siddayya, Shri

Siddeshwar Presed. Shri Singh, Shri D. N. Solanki, Shri D. R. Solanki, Shri S. M. Sonar, Shri-A. G. Sonavane, Shri Sradhaka, Supakar Shri Sradhaka, Surendra Pal Singh, Shri Swaran Singh, Shri Tarodekar, Shri V. B. Tiwary, Shri D. N. Tiwary, Shri K. N. Tula Ram, Shri Tulsidas, Shri Vainava Shri A. R. Vajpayee Shri A. B. Veerappa, Shri Ramachandra Yadab Shri N. P. Yadav, Shri Chandra Jeet, Shri

etc. Bill

NOES

Shri

Joshi, Shri S. M.

Abraham, Shri K. M. Ahmed, Shri J. Amat, Shri D. Amin Prof. R. K. Amin, Shri Ramachan-dra J.
Banerjee Shri S. M.
Basu, Shri Jyoʻi-moy
Berwa, Shri Onkar Lal
Bharat Singh, Shri Chitthpapn' Zhi C' 090 Dhirendranath, Shri Dipa Shri A. Esthose, Shri P. P. Fernandes Shri George Gopalar, Shri D. S Gupta, Shri Kanwarla! Gupta, Shri Lakhanlal Jena, Shri D. D. Jha, Shri Bhogendra Joshi Shri Jagannath Rao

Kachhavaiya, Hukam Chand Hukam Chand Kameshwar Singh, Shri Kandappan, Shri S. Kaushik, Shri K. M. Kedar Baswan, Shii Khan, Shri Ghayoor Ali Khan Shri Latafat Ali Khan, Shri Zulfiqaur Ali Kothari, Shri S. S. Krishnamoorthi, Shri V. Kunte, Shri Dattatraya Madhok, Shri Bal Raj Madhukar, Shri K. M. Majhi, Shri M. Mangalathumadom, Shri Misra, Shri Srinibas Mody, Shri Plloo Mohamed Imam, Shri Molahu, Shri Naik, Shri R. V.

Nair. Shri Vasudevan Paimar, Shri D. R. Patel Shri Manibhai J. Patil. Shri N. R. Patodia Shri D. N. Ram Singh, Shri Ray, Shri Rabi Satya Narain Narain Singh, Shri Sen. Dr. Ranen Sharda Nand, Shri Sharma, Shri B. S. Sharma Shri N. S. Shastri, Shri Shiv Kumar Singh, Shri J. B. Somani, Shri N. K. Sreedharan, Shri A. Umanath, Shri Vansh Narain, Shri Viswanathan Shri G. Viswanatham Shri Tenneti

Shri K. M. Kaushik (Chanda): The machine is not working.

Shri S. A. Dange (Bombay Central South): The machine is not working.

Mr. Deputy-Speaker: The result of the division is Ayes 149; Noes 62.

The motion was adopted.

18,25 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Rass Subhag Singh): Sir, I beg to announce that the business in the House for tomorrow, the 7th April, 1967 will be as follows:

> (1) Further consideration and passing of the Mineral Pro

3361

ducts (Additional Duties of Excise and Customs) Amendment Bill, if the Bill is not finished today.

- (2) Consideration and passing of the Constitution (Twentyfirst Amendment) Bill.
- (3) Consideration and passing of the Finance Bill.
- (4) Consideration and passing of the Essential Commodities (Amendment) Bill.

If the House agrees, Private Members' Bills may be taken up after the above Government Bills are disposed of and if necessary the House may sit longer tomorrow to complete the business.

Shri S. A. Dange (Bombay Central South): Sir, there is something wrong. When I pressed from here something was registered, but when I pressed from here nothing was registered.

Mr. Deputy-Speaker: If there is any defect it will be removed.

Shri S. M. Banerjee (Kanpur): Mr. Deputy-Speaker, Sir. according to the announcement just now made by the hon. Minister there are many Bills including the most important Bill, the Essential Commodities Bill, which are going to be passed tomorrow. What will happen is, all the important Bills, where we want to take part in the discussions, are going to be guillotined and, ultimately, the Private Members' Bills also will not be taken into consideration, Sir. tomorrow is the last day of this session, and the hon. Minister wants to rush through all this business. I would request him not to do so. They have already extended the Rajya Sabha sitting up to the 10th. Let us also sit up to 10th to pass these important legislations with full responsibility, because all the textile mills are still facing closure and it is not an easy job. There are two other statements which the hon. Minister promised to 133 (Ai) LSD-10.

me. One is about the recent judgment of the Supreme Court about the Fundamental Rights. He promised to speak to the Minister of Law and said that the Law Minister would make a statement. Another was about the closure of Laxmi Rattan Cotton Mills. About 35 lakhs of people are facing starvation. The hon. Minister said he would speak to the Commerce Minister and he would make a statement here. Sir, this is a very important matter. Let us sit up to the 10th. We are not going to lose by that. Otherwise, let him make those two statements also tomorrow.

भी हक्षम चन्द्र कछकाय (उज्जैन) : उपाध्यक्ष महोदय मैं यह जानना चाहता हं कि माननीय मंत्री ने अपने वक्तव्य में जिन विलों का उल्लेख किया है उन के लिए कितना कितना समय रखा गया है। कल ग़ैर सरकारी विधेयकों को साढे तीन बजे लिया जाना है। क्या सब सरकारी काम उस से पहले खत्म किया जा मकेगा ? मैं यह निवेदन करना चाहता हं कि हम गैर सरकारी विधेयकों को टाल नहीं सकते है। ग़ैर सरकारी काम के लिए मप्ताह में केवल ढाई चंटे मिलते है और सरकार उनको भी उडाना चाहती है । इसलिये सरकार अपने बिलों को चाहे कम करे, लेकिन शैर-सरकारी विश्वेयकों को जरूर लेना चाहिये। मैं यह भी जानना चाहता हूं कि कल हम कितने बजे तक बैठेंगे । प्रगर मावश्यक हो. तो सरकार इस सेशन को एक दो दिनों के लिए बढा दे।

Shri Umanath (Pudukkottai): Sir, the proposal just now made is very very unfair, because the effect of the proposal will be like this. Tomorrow is the only day in this entire session for Private Members' Bills, and that they are going to suppress. Secondly, what is going to happen is, these Bills like Eessential Commodities Bills, involving lakhs and lakhs of workers, their wages being deducted, are going to be hurried through. Even the time

[Shr: Umanath]

limit is going to be given. are going to hurry up, guillotine and get it passed. These two are going to be the worst affected because of that. They are going to do it with their majority. It is a rotten practice, the most unjust and atrocious practice of depriving the House and the Mersbers of the Private Members' Business, the only time when they can move their Bills, and depriving millions of workers of half of their day's wages without giving an opportunity to discuss the provisions of those Bills. You want to hang a person without giving him an opportunity to have his say. The temerity with which the Government has come here with proposals on such an important question facing the nation is most atrocious. I oppose it. Yesterday, with their slender majority they did it. They are using their slender majority for purposes which are palpably wrong. They must withdraw the proposal which they have now made. The only other course left to them is to extend the session. To get over the problem of extending the session, which they have done before they are trying to deprive the Private Members of their right to introduce Bills and deprive the workers of their rights. This is very wrong. I oppose it. I appeal to the members of the Congress party to persuade their Ministers not to resort to rotten tactics like this.

B.O.H.

Shri Bal Raj Madhok (South Delhi): When we fixed the time table with the Speaker then it was assumed that we are giving four hours to the Land Acquisition Bill, four hours to the Essential Commodities (Amendment) Bill and three hours to the Finance Bill. Then yesterday some time was taken on the Svetlana affairs and today the Land Acquisition (Amendment) Bill has taken more time than anticipated. Therefore, now either some Bills will have to be held over or the session will have to be extended. We cannot deny the right of the House to discuss these Bills which are of vital importance and which affect millions of people of the country. So I would appeal to the hon. Minister to accept the suggestion that the session be extended by a day or two so that all these Bills could be discussed in detail.

Shri Nambiar (Tiruchirapalli): If there is any difficulty in extending the session by another day, we are prepared to sit late after 7 p.m. tomorrow. We have no objection to that. But for no reason whatsoever can we agree to cutting down the time for the Private Members' business. During the last session of the last Lok Sabha once we sat till 8.30 p.m in the night and then also the House was adjourned only for want of quorum. Therefore, I would request the hon. Minister not to reduce the time of two and a half hours allotted for Private Members' Business After all, it is given only once a week.

Some hon. Members rose-

Regarding Mr Deputy-Speaker: the time a suggestion has already been made. So, only those who want to make new suggestions need speak.

Shri S. K. Sambandhan (Tiruttani): The Essential Commodities (Amendment) Bill has been given the fourth place in tomorrow's business and not immediately after the Mineral Products (Additional Duties of Excise and Customs) Amendment Bill. Let that Bill be brought up next to the Mineral Products Bill.

श्री एस॰एम॰ श्रीकी (पूना) : यह सवाल जो सदन के सामने है उस में से एक रास्ता निकल सकता है। यह जो टाईम लिमिट फिक्स हुबा है वह तो बिजनेस ऐंड-वाइजरी कमेटी ने किया है। अब कल रोज तो हाउस बैठने वाला है। तो जो सुसाव बताई गई है या अमेंडमेंट की बात कही जा रही है तो वह विजनेस ऐडवाइजरी क्रमेटी की मीटिंग इकट्ठा बुलाकर क्यों नहीं कर लेते ?

Shri S. Kandappan (Mettur): It would be very unfair to reduce the time for the Private Members' business.

Mr. Deputy-Speaker: That point has already been made.

Shri S. Kandappan: If the Government still insist that they cannot extend the session and everything should be finished by tomorrow, then I would suggest that in view of the importance of the Essential Commodities (Amendment) Bill, it should be given precedence over the other Bills.

Dr. Ram Subhag Singh: I fully agree with the last hon. Member, because I have simply effected a little change in the order of husiness because we want that the Constitution (Amendment) Bull, which relates to Sindhi language, may be taken up early tomorrow.

Shri Dattatraya Knute (Kolaba): is there any urgency about it?

Dr. Ram Subhag Singh: There is some urgency about it. As he knows, the other House has adopted it. It is being postponed for a long time. Therefore, we want that it should be adopted by this House tomorrow.

Shri Umanath feels a bit more agitated regarding workers but I might be permitted to assure him that we are as much protectors of the workers' rights as anybody else.

Shri Umanath: That is why you are doing this.

Dr. Ram Subhag Singh: We shall do our best to see that their interests are fully protected.

Shri Nambiar has struck a balance between the two because he has suggested that we might sit, if necessary, during the night also tomorrow. I am entirly in the hands of the House. If the House agrees, I have no objection to sitting day after tomorrow, but if it is possible to do so we can adopt

all the Bills as well as Private Members' Bills tomorrow.

Shri Joshi suggested that the Business Advisory Committee can meet tomorrow and decide about the entire thing. It is not Government's decision The decision was taken by the leaders of the Opposition groups. Therefore if you sav anything, you are saying that against your own leaders and I am accepting your suggestions.

Shri Bal Raj Madhok: After that decision was taken, we have taken extra time on other business and therefore the time table already decided in the meeting had been upset.

Dr Ram Subhag Singh: I agree to all the suggestions but not to objectionable ones. I do not agree to Shri Kunte's suggestion because he feels aritated.

Mr. Deputy-Speaker: Private Members' business may be taken up at 4 o'clock and we might sit longer as Shri Nambiar suggested.

Some hon. Members: No.

Shri Umanath: He agrees to sitting on Saturday.

Dr. Ram Subhag Singh: If we can transact all the business tomorrow by sitting an hour or so

भी स० मा० वनचाँ : नहीं होगा, मान लीजिये ।

डा० राम सभग सिंह : तो हम कहां कहते हैं कि नहीं मानेगें ? हम ऐसी करते हैं।

If it is not possible, we will sit day after tomorrow also.

श्री हुकल चन्द्र कहावाय : प्राप दो दिन बढ़ा दीजिए न ।

Shri S. M. Banerjee: If we sit on Saturday, the heavens are not going to fall. Dr. Ram Subhag Singh: I have already accepted that. We shall sit on Saturday if the business is not finished tomorrow.

Shri Umanath: There should not be any uncertainty. If the House is to sit on the 8th, Members will book their seats accordingly. When he says that if it is not finished tomorrow, the tendency will be to finish tomorrow somehow.

Dr. Ram Subhag Singh: I agree that we can sit on Saturday also to complete the business.

Mr. Deputy-Speaker: So, we sit on Saturday.

18.38 hrs.

MINERAL PRODUCTS (ADDI-TIONAL DUTIES OF EXCISE AND CUSTOMS) AMENDMENT Bill

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir. I beg to move:—

"That the Bill further to amend the Mineral Products (Additional Duties of Excise and Customs) Act, 1958, be taken into consideration"

The object of the Bill is to replace the Ordinance that was promulgated by the President on the 15th December, 1966. A statement explaining in detail the circumstances which necessitated the promulgation of this Ordinance has already been laid on the Table of the House and I would request the Members to refer to it.

The House is aware that in terms of the agreements concluded with the three major oil companies, namely, Messrs Burmah Shell, ESSO and Caltex, the ex-refinery prices in India of the major petroleum products are determined on "import parity" basis which include the following elements in addition to wharfage/landing charges at Indian ports of discharge:—

(a) f.o.b. cost at Abadan, and

etc. Bill

(b) marine freight, marine insurance and ocean loss applicable from Abadan to the Indian ports of discharge.

The selling price which is also controlled is, on the other hand, determined on the basis of ex-refinery price plus marketing charges, profit of marketing companies and recoverable duties and taxes. On the basis of the above formula, the ex-refinery prices increased after devaluation in terms of rupees because of the changed value of the Indian currency. The refineries were accordingly entitled to fix higher ex-refinery selling price. It was found that this gave the refineries an adventitious profit because they were able to fix ex-refinery price on their own products manufactured in India on the basis of the notional increase of similar imported products as a result of devaluation. The internal cost of production had not increased in the same proportion as the notional import price It is to mop up this difference that a higher additional excise duty is now proposed to be This, however cannot done in respect of kerosene certain grades of refined diesel oils, light diesel oil and Bitumen without an amendment of the Mineral Products (Additional Duties of Excise and Customs) Act, 1958 because this Act has fixed ceiling limits in respect of these products which will be exceeded if the full additional excise duty which is likely to be imposed immediately or in the near future on these items is actually levied. The Bill, therefore, propose to raise the ceiling limits in regard to these four products. The hon. Members will recall that an Ordinance was issued on the 15th December, 1966 to enhance the ceiling limits in regard to these four The present Bill seeks to replace the Ordinance. In regard to the other petroleum products, the